

requested the CoC that the Applicant be permitted to resign as the RP of the Corporate Debtor.

4. Pursuant to deliberation, the resolution for resignation along with the appointment of Mr. Ashish Nanavaty was approved by the members of the CoC with 95.15% votes in the 17th meeting of the CoC.
5. This Bench having been considered the submissions made by the Applicant and feels it appropriate since the Applicant has resigned and surrendered his registration with the IBBI, it would be appropriate to appropriate to appoint Mr. Ashish Nanavaty as the Resolution Professional of the Corporate Debtor.
6. Accordingly, Mr. Ashish Nanavaty having Registration No: IBBI/IPA-002/IPN00272/2017-2018/10830 is appointed as Resolution Professional of the Corporate Debtor. Needless to say, that the Applicant is directed to handover the documents or relevant information with the incumbent Resolution Professional forthwith.
7. In view of above, the I.A. 1853 of 2024 is allowed and disposed of.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)